

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

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**LOK SABHA**

UNSTARRED QUESTION NO. 6251

TO BE ANSWERED ON WEDNESDAY, THE 12<sup>TH</sup> APRIL, 2017

**Separation of Executive and Legislature**

**6251 SHRI ASADUDDIN OWAISI:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is working on a plan to keep judiciary away from executive by reducing post retirement posts for judges;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government has asked expert bodies to suggest names for different panels;
- (d) if so, the details thereof;
- (e) whether the Government is also going to reduce the number of tribunals;
- (f) if so, whether any consultation in this regard has been made with Law Commission of India; and
- (g) if so, the time by which a final decision is likely to be taken in this regard?

**ANSWER**

**MINISTER OF STATE FOR LAW AND JUSTICE & ELECTRONICS  
AND INFORMATION TECHNOLOGY  
(SHRI P.P.CHAUDHARY)**

(a)to(g) The Government constituted one Inter-Ministerial Group (IMG) under the chairmanship of the Law Secretary to recommend, inter-alia, on the issue relating to convergence/merger of tribunals as recommended in a study undertaken by the Indian Law Institute. The IMG after series of deliberations recommended for merger of some tribunals in a phased manner based on workload and similarity in functions. Some recommendations of the IMG were accepted by the Government and provisions have already been made in the Finance Act, 2017 for merger of seventeen tribunals, Appellate Tribunals and other Authorities to reduce them to eight.

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